

**Shri Harish Chandra Mathur:** I only wanted to smoothen the procedure.

**Shri S. M. Banerjee (Kanpur):** I have tabled a calling attention notice. You have just now said that certain calling attention notices are under consideration.

**Mr. Speaker:** I only said that I admitted three of them.

**Shri S. M. Banerjee:** We are told that the hon. Prime Minister and other Cabinet Ministers are going to make some statements. We find from the papers that there is going to be a long-term agreement on PL 480. Since the entire House knows that every bullet which killed the jawans was supplied by America, my only request is.....

**Mr. Speaker:** What is his point?

**Shri S. M. Banerjee:** I am not making any comments. The renewal of this agreement is in the offing. Since we are all very much agitated on this question, let the Government take us into confidence and let the whole matter be discussed before the agreement is signed. No decision should be taken without consulting Parliament.

**Mr. Speaker:** Now papers to be laid on the Table.

श्री किशन पटनायक : अध्यक्ष महोदय, प्रायः ने एडजर्नमेंट मोशन के बारे में जो क्लाइटेरियन बताया गया प्रकाल की स्थिति पर वह लागू नहीं होता ?

अध्यक्ष महोदय : नहीं होता ।

12.16 hrs.

#### PAPERS LAID ON THE TABLE

##### SUMMARY OF REPORT OF THE GOVERNOR OF KERALA

**The Minister of Home Affairs (Shri Nanda):** I beg to lay on the Table a

Summary of the Report of the Governor of Kerala dated the 17th October, 1965, to the Union Home Minister. [Placed in Library. See No. LT-4990/65].

##### STATEMENT GIVING REASONS FOR IMMEDIATE LEGISLATION BY RAILWAYS (EMPLOYMENT OF MEMBERS OF ARMED FORCES) ORDINANCE

**The Minister of Defence (Shri Y. B. Chavan):** I beg to lay on the Table a copy of the Explanatory Statement giving reasons for immediate legislation by the Railways (Employment of Members of the Armed Forces) Ordinance, 1965, under rule 71(2) of the Rules of Procedure and Conduct of Business in Lok Sabha. [Placed in Library. See No. LT-4991/65.]

##### STATEMENT CORRECTING ANSWERS TO S.Q. 599 RE. FINANCE AGENCIES

**The Minister of Food and Agriculture (Shri C. Subramaniam):** I beg

- (1) to lay on the Table a statement correcting the answers given on the 14th September, 1965 to certain supplementaries by Shri Shree Narayan Das on Starred Question No. 599 regarding Finance Agencies. [Placed in Library. See No. LT-4992/65.]
- (2) to re-lay on the Table a copy of Notification S.R.O. 265/64 published in Kerala Gazette dated the 1st September 1964, containing Kerala Hillman Rules, 1964, under section 77 of the Kerala Forest Act, 1961, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala. [Placed in Library. See No. LT-4839/65.]